

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:2869  
ANSWERED ON:24.07.2009  
REHABILITATION OF OUSTEES OF BHAKRA AND KOL DAMS  
Gandhi Shri Feroze Varun

**Will the Minister of POWER be pleased to state:**

- (a) whether the oustees of the Bhakra and Kol Dams are still fighting for rehabilitation;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government for rehabilitation of all the oustees?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (c) : As per information provided by BBMB, as regard to the Bhakra Dam Project, the land was acquired as per the provisions of Land Acquisition Act, 1894 and the compensation was paid for land, houses, trees, gharats and other submerged property by the Bhakra Dam Administration,. The Management of the Dam constituted Bhakra Rehabilitation Committee (BRC) to advice on matters of resettlement of oustees. All the oustees were settled in accordance with the guidelines framed by the said Committee.

NTPC is implementing Kol Dam Hydro Power Project in Bilaspur District of Himachal Pradesh. As informed by NTPC, rehabilitation issues related to the above project are being addressed as per the tripartite agreement signed on 26.02.2000 between Government of Himachal Pradesh (HP), HP State Electricity Board and NTPC. Further, a detailed Rehabilitation Action Plan was formulated in line with the Resettlement & Rehabilitation (R&R) scheme of the agreement to address R&R issues. The plan is being implemented in close coordination with the State Government and is in an advanced stage of implementation.